GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT

RAJYA SABHA UNSTARRED QUESTION NO. 1879

ANSWERED ON 16.03.2023

REMOTE VOTING FOR DOMESTIC MIGRANTS

1879. Shri Rajeev Shukla :

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether there is any proposal for introducing remote voting for domestic migrants;

(b) if so, the details thereof;

(c) whether Government has conducted any study to understand the vulnerabilities associated with this system, if so, the details thereof;

(d) whether any consultation was done with political stakeholders in this regard; and

(e) if so, the details thereof?

ANSWER

MINISTER OF LAW AND JUSTICE (SHRI KIREN RIJIJU)

(a): No sir.

(b): Does not arise, in view of (a) above.

(c): No sir.

(d) to (e): The Election Commission of India (ECI) has informed that a concept Note on improving voter participation of domestic migrants using remote voting dated 28/12/2022 was circulated by them to all National/State political parties inter alia including matters like defining a 'Migrant voter', addressing the territorial concept, the method of remote voting and counting of votes, enforcement of Model Code of Conduct, setting up of controlled environment to ensure free and fair voting and so on. Subsequently, a discussion with the political parties was conducted on 16/01/2023. The ECI has solicited written views/comments of the Political Parties by 28/02/2023 on various legal, administrative and technological issues as contained in the Concept Note and beyond.
